203 Code of Criminal Procedure (Amendment) Bill

MARCH 15, 1985 High Court of Himochal 204 Pradesh (Establishment of a Permanent Bench at Hamirpur) Bill

SHRIMATI GEETA MUKHERJEE: Sir, I introduce the Bill.

Bet StRainis were presidently

CONSTITUTION AMENDMENT) BILL*

(Amendment of articles 200 and 201)

English

SHRIMATI GEETA MUKHERJEE: I beg to move for leave to introduce a Bill further to amend the Constitution of India,

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

100.000

The motion was adopted

SHRIMATI GEETA MUKHERJEE: Sir, I introduce the Bill.

Block

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Amendment of Sections 125 and 127)

[English]

SHRI G. M. BANATWALLA (Ponnani) : Sir, I beg to move for leave to introduce a Bill further. to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted

SHRI G. M. BANATWALLA: Sir, I introduce the Bill.

Early and a street as

LAND ACQUISITION (AMEND-MENT) BILL*

(Amendment of Section 4)

3112

[English]

SHRI G. M. BANATWALLA : Sir, I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted

SHRI G, M. BANATWALLA ; Sir, I introduce the Bill.

FREEDOM OF RELIGION (REMOVAL OF RESTRICTIONS) BILL*

[English]

SHRI G. M. BANATWALLA : Sir, I beg to move for leave to introduce a Bill to provide for removal of undue restrictions on freedom of religion.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for removal of undue restrictions on freedom of religion." The motion was adopted

SHRI G. M. BANATWALLA : Sir, I introduce the Bill.

HIGH COURT OF HIMACHAL PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT HAMIR-PUR) BILL*

[English]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a

*Published in the Gazette of India Extraordinary Part II Section 2 dated 15.3.85.

permanent Bench of the High Court of Himachal Pradesh at Hamirpur.

A.Goblens MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to in-troduce a Bill to provide for the establishment of a permanent Bench of the High Court of Himachal Pradesh at Hamirpur."

The motion was adopted

PROF, NARAIN CHAND PARASHAR : Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 366, etc.)

[English]

PROF. NARAIN CHAND PARASHAR : Sir, 1 beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

PROF. NARAIN CHAND PARASHAR : Sir, I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

[English]

PROF. NARAIN CHAND PARASHAR : Sir, I beg to move for leave to introduce a Bill further to , amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

the and The motion was adopted

AWRUD PROF, NARAIN CHAND PARASHAR : Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 60 and 159)

[English]

PROF. NARAIN CHAND PARASHAR : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

NARAIN CHAND PROF. PARASHAR : Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 18A)

[English]

SATYAGOPAL MISRA SHRI (Tamluk) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SATYAGOPAL MISRA : Sir, 1 introduce the Bill.

*Published in the Gazette of India Extraordinary Part II Section 2 dated 15,3,85.